

SLP(Crl.)No. 1230 OF 2002
ITEM No.51

Court No. 7

SECTION II
A/N MATTER

S U P R E M E C O U R T O F I N D I A
R E C O R D O F P R O C E E D I N G S

Petition(s) for Special Leave to Appeal (Crl.) No. 1230/2002
(From the judgement and order dated 30/08/2001 in WP 315/01
of The HIGH COURT OF ALLAHABAD)

STATE OF U.P.

Petitioner (s)

VERSUS

DAKSHESHWAR SINGH @ BABOO SINGH & ORS.
(With Appln(s). for exemption from filing O.T.)
(With Office Report)

Respondent (s)

Date : 29/04/2002 This Petition was called on for hearing today.

CORAM :

HON'BLE MR. JUSTICE D.P. MOHAPATRA
HON'BLE MR. JUSTICE P. VENKATARAMA REDDI

For Petitioner (s) Mr. A.S. Pundir, Adv.

For Respondent (s) Mr. Ashok Bhan, Adv.
Mr. A.K. Kaul, Adv.
Ms. Sushma Suri, Adv.

UPON hearing counsel the Court made the following
O R D E R

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We have heard Shri AS Pundir, learned counsel for the petitioner and Shri Ashok Bhan, learned counsel for the Union of India.

The detenu in the case does not appear despite service of notice.

Shri MK Dua, learned advocate, who is present in Court, has agreed as Amicus Curie to assist the Court in the matter.

The case will be listed immediately after ensuing summer vacation.

In the meantime, the copies of the paper book will be furnished to Shri M.K. Dua, learned advocate. Intimation of this order will be sent to respondent No. 1.

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(Usha Bhardwaj)
P.S. to Registrar

(S. Malkani)
Court Master